

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3318**

**Monday, December 16, 2024/Agrahayana 25, 1946 (Saka)**

**Funds Utilised for Development Works in Ballia under CSR**

**QUESTION**

**3318. Shri Sanatan Pandey:**

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) the present criteria and rules for the allocation of funds for development works under the CSR;**
- (b) the names of villages and towns under Ballia Parliamentary Constituency of Uttar Pradesh where companies have carried out development works and funds have been utilized under CSR during the last three years;**
- (c) the details thereof company-wise and work category-wise;**
- (d) the amount proposed to be spent by the companies out of their profit under CSR during the said period engaged in other activities including oil extracts, research, gas, solar and wind energy under Ballia Parliamentary Constituency; and**
- (e) the details of the amount spent by the above Companies from received on the earmarked amount for CSR activities by the said companies?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER  
OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**[SHRI HARSH MALHOTRA]**

**(a): There is no provision of allocation of CSR funds under the Companies Act, 2013. The legal framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. Section 135 of the Act mandates every company having net worth of Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year, to spend at least two per cent of the average net profits of the company made over immediately preceding three financial years towards CSR as per the CSR Policy of the Company. Schedule VII of the Act enlists the eligible CSR activities.**

**Contd...2/**

**The board of CSR mandated companies may undertake any activity as specified under schedule VII of the Act subject to fulfillment of companies (CSR Policy) Rules 2014. The CSR framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry.**

**(b)to(e): The Ministry does not maintain town wise and village wise data of CSR spent. All data related to CSR filed by companies in MCA21 registry, including Company-wise, State-wise, District-wise, Development Sector-wise and projects implemented by company, is available in public domain at [www.csr.gov.in](http://www.csr.gov.in). However, on the basis of the filings made by the companies in the MCA21 registry, the details of the Development Sector-wise CSR expenditure in Ballia district for last three financial years (FY) i.e, 2020-21, 2021-22 and 2022-23 is attached at Annexure-I.**

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**Annexure-I****ANNEXURE REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 3318  
FOR 16.12.2024**

<b>Development sector wise CSR expenditure in Ballia district from FY 2020-21 to 2022-23 (Amount in Rs. Cr.)</b>			
<b>Development Sector</b>	<b>FY 2020-21</b>	<b>FY 2021-22</b>	<b>FY 2022-23</b>
<b>Armed Forces, Veterans, War Widows/ Dependants</b>	--	<b>0.08</b>	--
<b>Education</b>	--	<b>0.08</b>	<b>0.81</b>
<b>Environmental Sustainability</b>	--	--	<b>0.003</b>
<b>Health Care</b>	--	<b>0.54</b>	<b>0.04</b>
<b>Poverty, Eradicating Hunger, Malnutrition</b>	--	<b>0.001</b>	<b>0.08</b>
<b>Rural development projects</b>	<b>0.05</b>	--	--
<b>Safe drinking water</b>	<b>0.07</b>	--	<b>0.09</b>
<b>Total</b>	<b>0.12</b>	<b>0.71</b>	<b>1.02</b>

**(Data upto 31.03.2024) (Source: Corporate Data Management Cell)**